

Statement-XV

Details of releases of funds under the scheme of "Rajiv Gandhi National Fellowship for ST Students" during last three years

(Rs. in lakhs)

Sl.No.	Year	Fund released
1.	2010-11	6068.00
2.	2011-12	8463.00
3.	2012-13	4500.00 (<i>ad-hoc</i>)

Statement-XVI

Details of releases of funds under the scheme of "National Overseas Scholarship for ST Candidates" during last three years

(Rs. in lakhs)

Sl.No.	Year	Fund released
1	2010-11	30.21
2	2011-12	78.31
3	2012-13	100.00

Statement-XVII

Details of releases of funds under the scheme of "Top Class Education" during last three years

(Rs. in lakhs)

Sl.No.	Year	Fund released
1.	2010-11	500.00
2.	2011-12	697.00
3.	2012-13	1011.00

Inclusion of six communities as tribals

1726. SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the names of communities of Assam whose demand for enlisting them as ST is pending;

(b) the names of those which fulfilled all the required criteria for such scheduling and target set for a final decision;

(c) whether Government proposes to reschedule six communities of Assam, namely, Tai Ahoms, Moran, Mattak, Chutia, Koch-Rajbongshi and tea garden population as tribals as per continuing unrest and public demand; and

(d) if so, the details thereof and time by when enlistment would be completed?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) The Government on 15.6.1999 further revised on 25.6.2002, has approved the modalities for deciding claims for inclusion in, exclusion from and other modifications in the Orders specifying Scheduled Caste and Scheduled Tribes lists. According to the modalities, only those proposals which have been recommended and justified by the concerned State Government/UT Administration and concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) are considered for amendment of the legislation. As per modalities, no case is pending for amendment of legislation with regard to State of Assam.

(b) Does not arise in view of (a) above.

(c) As per approved modalities, no proposal is pending for rescheduling of Moran, Mattak and Koch-Rajbongshi. However, the proposal in respect of Tai Ahoms, Chutia and the tea garden communities has been sent to the Registrar General of India.

(d) Does not arise in view of (c) above.

**Non-payment of instalments by DMRC on loan
from Axis Bank**

1727. SHRI RAM KRIPAL YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that there is a loan of Rs. 1800 Crores on Delhi Metro Rail Corporation (DMRC) on their Airport Express Line from Axis Bank and others;

(b) if so, whether DMRC is a defaulter in making regular payment of instalments against this loan and therefore it is going to NPA; and

(c) if so, the reasons for non-payment of instalments to the Banks against this heavy loan?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) No, Sir. Delhi Metro Rail Corporation Ltd. (DMRC) has informed that there is no loan on DMRC on the Airport Express Metro Line from Axis Bank and others. The loan for the project was obtained by the